

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1436
ANSWERED ON:30.11.2011
LEGISLATION FOR BRIBERY CASES
Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government would bring a legislation whereby private sector graft and bribery would be made criminal offence;
- (b) if so, the details thereof and the time by which it is likely to be enacted; and
- (c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) to (c) : A draft of Bill namely, the Indian Penal Code (Amendment) Bill, 2011 for amending the Indian Penal Code, 1860, containing, inter alia, provisions relating to bribery in private sector and punishment for bribery in private sector, has been prepared by the Ministry of Home Affairs. Since criminal law and criminal procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India and are administered through the State Governments, the draft Bill has been circulated for comments/views of State Government/Union Territory Administration. As such, no definite time frame can be indicated.